

\$ITEM NO.21 REGISTRAR COURT. 1 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. PAWAN DEV KOTWAL
Petition(s) for Special Leave to Appeal (C) No(s). 9351/2015
UNION OF INDIA & ORS. Petitioner(s)

VERSUS

S.M. HASEEB & ORS. Respondent(s)
WITH
SLP(C) No. 9686/2015
Interim Relief and Office Report)
SLP(C) No. 9889/2015
Interim Relief and Office Report)

Date : 28/02/2017 This petition was called on for hearing today.

For Petitioner(s)
Ms. Reena Pandey, Adv.
Mr. Raj Bahadur, Adv.

Mukesh Kumar Maroria, Adv.
Mr. Shreekant N. Terdal, Adv.

For Respondent(s)
Mr. Kiran Kumar Jaipuria, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No. 9351/2015
None appears for respondent Nos.1 and 5 to 8, despite due service.
Last opportunity is granted for filing spare copies alongwith addresses of respondent Nos.2 to 4 within two weeks; time. Notice thereafter be issued to respondent Nos.2 to 4 and 9.

Item No.21 -2-
SLP(C) No. 9686/2015
None appears for respondent Nos.2 to 4, 9 to 11 and 15, despite due service.
Last opportunity is granted for filing spare copies alongwith address of respondent No.14 within two weeks; time. Notice thereafter be issued to respondent Nos.5, 12 to 14 and 16.
Opportunity to respondent No.1 to file counter affidavit has already been declined.
Fresh steps to be taken for service of respondent Nos.6 to 8 within two weeks. Notice thereafter be issued. Dasti, in addition, is allowed.
SLP(C) No. 9889/2015
Opportunity to respondent No.1 to file counter affidavit has already been declined.
Fresh steps to be taken for service of respondent No.2 within two weeks. Notice thereafter be issued. Dasti, in addition, is allowed.
None appears for respondent Nos.3, 5, 7 to 9, 15 and 16 despite due service.
Last opportunity is granted for filing spare copies alongwith addresses of respondent Nos.12 and 13 within two weeks; time. Notice thereafter be issued to respondent Nos.4, 6 and 11 to 14.

Item No.21 -3-
Last opportunity is granted to the petitioner for filing application for substitution of the legal representatives of the deceased respondent No.10 within three weeks; time. Registry to process under rules thereafter.
List again on 30.3.2017.

(PAWAN DEV KOTWAL)
Registrar